



2026:AHC:41634

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 56 of 2026

Jay Lakshmi Solvence

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mohd. Samiuzzaman Khan, Tanveer Zafar Khan
Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No. 2/Naib Tehsildar, Tehsil-Jangal Kauriya Sadar, District Gorakhpur to decide Restoration Application dated 16/07/2024 alongwith Delay Condonation Application, (Under Section 5 of Indian Limitation Act-2005) dated 09.01.2025 in Case No. 115/134/140/1728/2019 (*Jay Lakshmi Solvence Versus Ram Bhawan*), under Section 34/35 of Uttar Pradesh Revenue Code-2006, expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Naib Tehsildar, Tehsil-Jangal Kauriya, Sadar, District Gorakhpur, to decide the Restoration Application alongwith Delay Condonation Application filed in the aforesaid case strictly in accordance with law most expeditiously and

preferably within a period of **three months** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

February 23, 2026

Vinod.

(Prakash Padia, J.)